

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-102**  
IB-339/ND/2021

**IN THE MATTER OF:**

Kkalpana Industries (India) Ltd  
V/s.  
CMI Ltd

....Applicant

....Respondent

**SECTION**

U/s 9 IBC

Order delivered on 13.07.2021

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : AnirudhWadhwa, BhargavThali and MeeranMaqbool,  
Advocates  
For the Respondent :

**ORDER**

Issue notice upon the respondent by all modes including on the email Id of the respondent as well as through the process of the Bench. Affidavit of service be filed within a week from today.

Reply be filed within two weeks' from the date of receipt of notice. Rejoinder, if any, be filed within one week from the date of receipt of reply. List the matter on **24.08.2021**.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

Rakhi